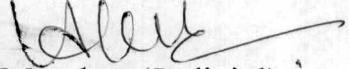


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P.K.Dash-Vrs-UOI&Ors
ORDERS/DIRECTIONS Sl.No.4
OA No.878/2013
Order dated 22nd July, 2014.

CORAM
HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

.....
Vide order dated 19th December, 2013 in OA No. 878 of 2013 sixty days' time was allowed to communicate the result of the consideration of the representation of the applicant. By filing MA No. 404 of 2013 on 19th May, 2014, Respondents have sought eight weeks more time to comply the order of this Tribunal which time has in the meantime expired. In view of the above, having heard learned counsel for both sides this MA is disposed of as infructuous. Mr.L.Jena, Learned Additional CGSC orally prays four weeks' time which I am not inclined to allow as it has been brought to my notice that for noncompliance of the order the applicant has already filed CP in which notices have been issued.


Member (Judicial)